

**Shrimati Tarkeshwari Sinha:** The total amount, both for the Central and the State sectors, for 1964-65 is Rs. 34.8 crores—Rs. 33.5 crores towards the Central public sector industrial projects and Rs. 1.3 crores for the States' projects.

**श्री तन सिंह :** श्री माननीय वित्त मंत्री महोदय ने बताया कि क्योंकि राजस्थान कैनाल में बहुत ज्यादा खर्च हो रहा है इसलिए राजस्थान में पब्लिक सेक्टर में कम खर्च हो रहा है। क्या मैं जान सकता हूँ कि राजस्थान सरकार ने भारत सरकार से इस प्रकार की प्रार्थना की है कि राजस्थान कैनाल प्रोजेक्ट को नेशनल प्रोजेक्ट मान लिया जाये ?

**Shri T. T. Krishnamachari:** That would have to be one of the considerations when we decide on the Fourth Plan, namely, whether the State could undertake a project of this magnitude and whether the project should not be a separate one and expenditure on it identifiable. The matter is under examination.

**Shri Hem Barua:** In spite of Government's loud professions of faith in socialism and public sector the progress in that direction has been awfully slow and sluggish. Is it due to the lack of adequate enthusiasm on the part of Government or due to slipshod planning or due to lack of talent to man these projects?

**Shri T. T. Krishnamachari:** I deny all the allegations.

**Mr. Speaker:** Next Question.

**Shri Hem Barua:** He denies all the allegations. That is all right. But will he please tell us what are the reasons?

**Mr. Speaker:** Next Question.

**Committee for D.P.s from East Pakistan**

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\*977. { **Shri Dhaon:**  
**Shri B. P. Yadava:**  
**Shri Bishanchander Seth:**  
**Shri Ram Harkh Yadav:**

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether it is a fact that Government have formed a committee to deal with the influx of displaced persons from East Pakistan; and

(b) if so, its composition, functions and powers?

**The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar):** (a) and (b). A statement furnishing the required information is laid on the Table of the House.

**STATEMENT**

A Committee called the Rehabilitation Committee of Secretaries has been constituted to consider the problems arising out of the new influx of migrants from East Pakistan.

The composition of the Committee is as follows—

*Composition*

1. Shri S. Boothalingam, Secretary, Ministry of Finance (Department of Coordination).
2. Shri V. Shankar, Secretary, Ministry of Food and Agriculture (Department of Food):
3. Shri V. T. Dehejia, Secretary, Ministry of Finance (Departments of Expenditure and Revenue and Company Law):
4. Shri L. P. Singh, Special Secretary, Ministry of Home Affairs.
5. Shri V. V. Chari, Addl. Secretary, Ministry of Finance (Department of Expenditure)
6. Shri Prem Krishen, Addl. Secretary, Ministry of Works, Housing and Rehabilitation.

The Cabinet Secretary will attend the meetings of the Committee whenever necessary.

2. The Committee may coopt other members for any meeting or meetings as and when necessary.

3. The Ministry of Works, Housing and Rehabilitation provides the Secretariat for this Committee.

**Shri S. M. Banerjee:** I would like to know whether it is a fact that all the displaced persons who are coming over to India because of the atrocities committed by Pakistan are being treated as Pakistan nationals under political asylum in India and, if so, the reasons for taking such an unkind decision by the Government of India and whether this is to deprive them of permanent rehabilitation.

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** Which Question is he referring to?

**Mr. Speaker:** This is Q. 977.

**Shri S. M. Banerjee:** My question is relevant. Now a Committee has been formed. I want to know whether . . .

**Mr. Speaker:** That would be a different question. Mr. Banerjee should realise it. Dr. Ranen Sen.

**Shri S. M. Banerjee:** Sir, my question is relevant . . .

**Mr. Speaker:** I am coming to him again.

**Dr. Ranen Sen:** In the statement I find that six officials are members of the Committee. In view of the fact that the Dandakaranaya Authority is mainly responsible for this resettlement and other things, why has the Government not taken the Chairman of the Dandakaranaya Authority in this Committee?

**Shri Mehr Chand Khanna:** This is a Central Committee. The Chairman of the Dandakaranaya Authority deals with the development in Dandakaranaya. They have a committee of their own on which the Governments of Madhya Pradesh, Orissa and West Bengal are represented. This question is dealt with at an all-India level.

**Shri S. M. Banerjee:** I want to know what are the terms of reference

of this Committee, what will be the function of this Committee and whether this Committee will also treat the displaced persons as Pakistan nationals under political asylum in India or will they be rehabilitated on a permanent basis?

**Shri P. S. Naskar:** This Committee is only to coordinate the work so far as the relief and rehabilitation of these new migrants is concerned.

**Mr. Speaker:** Shri Dinen Bhattacharya.

**Shri S. M. Banerjee:** Sir, I rise on a point of order. I have put this question twice. My information is that these displaced persons are being treated as Pakistan nationals under political asylum in India. I want a specific reply from the Government.

**Mr. Speaker:** When it is not relevant to this Question, how can I force them to give the reply? That would be a different thing altogether. He may kindly resume his seat.

**Shri S. M. Banerjee:** Kindly give me half a minute. My submission is this. If they want to rehabilitate these displaced persons, my question is whether the rehabilitation will be on a permanent basis or will they be regarded as Pakistan nationals under political asylum in India.

**Mr. Speaker:** This Committee has nothing to do with the rehabilitation. He has been told that. If he does not understand it, what shall I do?

**Shri Dinen Bhattacharya:** May I know whether this Committee also will look into the matter of shifting of refugees who are coming from reception centres to the rehabilitation centres? In the meantime, in the West Bengal papers, complaints have been received that during the shifting from one place to another, proper attention is not being given by the Government to them.

**Shri Mehr Chand Khanna:** This Committee, as has been stated by my colleague, is meant to coordinate the matter of relief and rehabilitation at

the Centre As regards the other part of the question the allegations made are entirely unfounded.

**Shri Dinen Bhattacharya:** Why did not the Government contradict it?

**Shri Mehr Chand Khanna:** Only two days ago, in this very House, I contradicted it. The hon. Member was present. So did my hon. colleague who has been to Mana Camp.

**श्री कछवाय :** भिन्न-भिन्न राज्यों में जो ईस्ट पाकिस्तान से आ रहे रैफ्यूजीज को बसाया गया है और बसाया जा रहा है और उसके लिए जो एक कमेटी बनाई गई है तो इस कमेटी में उन राज्यों के लोगों को क्यों नहीं लिया गया और इसका क्या कारण है?

**अध्यक्ष महोदय :** बसाने का काम प्रलग है ।

**श्री कछवाय :** यह कमेटी जो बनाई है उसमें उन विभिन्न राज्यों के लोगों को क्यों नहीं लिया गया है जहां कि उनको बसाया जा रहा है ?

**अध्यक्ष महोदय :** यह सेंट्रल कमेटी है जिसका कि नाम रिहैबिलिटेशन कमेटी और सेक्रेटरीज है । आप बार बार वही बात दुहराये जा रहे हैं सुनते तो हैं नहीं ।

**Shri Hem Barua:** In view of the fact that the problem of these new refugees has to be dealt with on a twin level, short-term for immediate relief, and long-term for ultimate absorption of these people in our economy, may I know whether Government have drawn up programmes in this direction, and whether Government have asked this committee to co-ordinate these programmes or some other illusory programmes?

**Shri Mehr Chand Khanna:** A brochure giving the latest position in regard to relief and rehabilitation was circulated to the hon. Members of this House only a few days ago, which gives detailed information in this connection.

**Shri R. S. Pandey:** In order to deal with the problem of rehabilitation of these refugees, may I know whether the hon. Minister has written to the various States which have offered active help in this matter, to have a committee and deal with this question?

**Shri P. S. Naskar:** The State Governments have been requested to have a Rehabilitation Minister and appoint officers to deal exclusively with this rehabilitation and relief work concerning the new influx of refugees?

**Shri Bade:** Just now, the hon. Minister has said that a committee has been formed for relief and rehabilitation. What is the principle of rehabilitation? Will it be the same principle of rehabilitation? Will it be the same principle as was adopted in the case of the former refugees, or will it be a new principle?

**Shri Mehr Chand Khanna:** I could not follow the question.

**Mr. Speaker:** This is a committee for rehabilitation of those that are coming . . .

**Shri Bade:** The hon. Minister has given the reply that the committee has been formed to deal with rehabilitation. I want to know whether the principle of rehabilitation will be the same as before or it will be a new one?

**Shri Mehr Chand Khanna:** Sir, you have clarified the position yourself. Decisions are taken at the level of Government. And decisions are taken in my Ministry. Similarly, we have a co-ordination between the various Ministries. For instance, I may require corrugated iron sheets, or I may want food or I may want military officers for camps and so on. So, we have set up a committee of secretaries to see that all the decisions that are taken at the level of Government are co-ordinated properly. They are to ensure that for these relief measures there is co-ordination; also, at the secretaries' level, they ensure co-ordinated and expeditious action.

**Mr. Speaker:** Rehabilitation has to be done by some different body or by the committee?

**Shri Mehr Chand Khanna:** Rehabilitation is to be done by the State Governments.

**श्री विश्राम प्रसाव :** यह जो ६ आदमियों की कमेटी बनाई गई है उसमें सेक्रेटरीज और ऐडीशनल सेक्रेटरीज है। मैं जानना चाहता हूँ कि यह कमेटी किस आधार पर बनाई गई है और इस कमेटी में कोई लोकल लीडर रखने से क्यों बंचित कर दिये गये ?

**प्रध्यक्ष महोदय :** वह तो बहुत दफे बताना दिया कि यह सैटर की सेक्रेटरीज की एक कमेटी है।

**Shri Swell:** Is it a fact that thousands of Buddhist refugees from East Pakistan have taken shelter in the Mizo Hills in Assam, and if so, have Government referred the question of rehabilitation of these refugees in the Mizo Hills also to this committee?

**Shri Mehr Chand Khanna:** The point is this. A number of displaced persons have come from Pakistan, and they are Christians, Hindus, Buddhists etc. As far as the Central Government are concerned, in consultation with the State Government of Assam, we have taken two decisions, firstly, to set up camps immediately, and secondly to formulate rehabilitation schemes. When these rehabilitation schemes are formulated and they are to be implemented as they must be, if there is any bottle-neck here or there in one Ministry or the other, then the secretaries' committees shall see that those bottle-necks are removed and the decisions are implemented expeditiously.

**Shri Swell:** My question was this. Is it a fact that thousands of Buddhist refugees have fled East Pakistan and are taking shelter in the Mizo Hills in Assam?

**Shri Mehr Chand Khanna:** I got the report this morning, and I think that the number in the Mizo Hills is over 5000 . . .

**Shri Hem Barua:** The Chief Minister of Assam has made a statement to that effect.

**Shri Mehr Chand Khanna:** I am talking from facts, on the basis of the statement that I saw this morning. A number of people are coming in. The number is over 5,000 in the Mizo Hills, and about 75,000 to 80,000 in the Garo Hills.

**Shri Tridib Kumar Chaudhuri:** What is the relation between this committee and the new Cabinet Committee which has been formed? May I know whether this committee to which the hon. Minister has referred reports to the Ministry of Rehabilitation or to the Cabinet committee?

**Shri Mehr Chand Khanna:** The Cabinet Committee comprises of the Ministers, while this committee comprises of the Secretaries. Whatever decisions are taken by the Ministers will be implemented by the Secretaries.

**Mr. Speaker:** Shri Berwa.

**Shri Baid:** On a point of order.

**Mr. Speaker:** I have called Shri Berwa.

**श्री श्रीकार लाल बेरवा :** पूर्वी पाकिस्तान से आए हुए शरणार्थियों को गवर्नमेंट ने सड़क बनाने के काम पर लगाया है और उनको रोजगार न दे कर डेढ़ पाव चावल और आना-भर दाल दी जाती है। मैं यह जानना चाहूंगा कि क्या इस मसिति ने इस बात पर भी विचार किया है कि उन को पूरी मजदूरी दी जाय।

**श्री मेहर चन्द खन्ना :** मुझे बड़े अफसोस से कहना पड़ता है कि ये जो कटाक्ष होते हैं, ये दुरुस्त नहीं हैं। हमारे जो दुखी भाई आ रहे हैं, गवर्नमेंट पहले भी और आज-कल भी उन को कैम्पों में रखती है और उन को राशन और कपड़ा देती है।

**श्री श्रीकार लाल बेरवा :** लेकिन उन को मजदूरी क्या देते हैं ?

श्री मेहर चन्द खन्ना : मगर मेरे जवाब से माननीय सदस्य को तकलीफ होती है, तो मैं क्या करूँ ? हमारा कायदा यह है कि हम उन को ले आते हैं और हमारी यह भी कोशिश होती है कि उन को काम पर लगायें। पहले हम ने बहुत धरखे तक उन को कैम्पों में रखा और वे मेरी तरह निकम्मे हो गए और अब मैं चाहता हूँ कि वे माननीय सदस्य की तरह काम करें और तन्दुरुस्त और अच्छे रहें ।

**Shri Bade:** I want a guidance from you. Just now Shri Banerjee put a question and you disallowed it. I put a question and you allowed it. Shri Banerjee asked what is the principle and whether they will be treated as Pakistan nationals. That is a very important question. This matter has disturbed us much. Parliament will be in the dark if Government does not throw light on it.

**Mr. Speaker:** He has explained that rehabilitation is to be done by the State Governments. There are several Ministries dealing with those problems. This Committee has only to co-ordinate those proposals when it sees that there is some bottle-neck. That has to be removed by this Committee. It has not to deal with the policy matter raised by Shri Banerjee.

**Shri S. M. Banerjee:** Reply may be given only to this question: whether they will be regarded as displaced persons or not?

**Shri Mehr Chand Khanna:** I have made a categorical statement in the House during the discussion of the Demands of this Ministry. I said, and I am repeating, that the displaced persons who come from East Pakistan are in two categories, one, those with migration certificates issued at Dacca and the other, those who come into West Bengal, Tripura and Assam through the open border. After certification by the State Government concerned, whether it is the Government of Assam or of Tripura or of West Bengal, that a particular person has come to India after the 1st January

1964, he can be considered for the grant of relief and rehabilitation assistance.

### Indus Commission

**\*980. Shri D. C. Sharma:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether the permanent Indus Commission set up under the Indus Water Treaty, 1960 held a meeting in March, 1964 at New Delhi; and

(b) if so, the problems discussed and the conclusions arrived at?

**The Minister of Irrigation and Power (Dr. K. L. Rao):** (a) Yes, Sir.

(b) A copy of the Record of the Thirteenth Meeting of the Permanent Indus Commission is laid on the Table of the House. [Placed in Library, See No. LT-2680|64].

**Shri D. C. Sharma:** I have gone through the statement and I find that there is one single sentence running like a refrain through the whole statement, namely 'The two Commissioners discussed this item and agreed to discuss it further at a subsequent meeting'. The whole of the statement is full of this sentence. It is there on the 1st page, the 2nd page, the 3rd page and the 4th page. What is the use of holding these meetings when no firm decision can be taken? What are the factors inhibiting firm decisions being taken at these meetings? What is going to be done to come to a finality regarding the subjects discussed?

**Dr. K. L. Rao:** May I submit that in meetings of this type it is always very difficult to arrive at conclusions all at once in one meeting? So, a series of meetings are held, and so far, the Indus Commission has been working quite smoothly. If the hon. Member goes through the records, he will find that in respect of some items like the maintenance of the drains, the arrangements for wireless stations and timber recovery, quite substantial